CLOSURE OF DHUVARAN POWER UNIT IN GUJARAT

1432. SHRI MONORANJAN ROY: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government are aware that the Dhuvaran Power unit in Gujarat has closed down;

(b) if so, the details thereof;

(c) whether it is also a fact that the above said thermal station was closed down due to the heavy steam leakage in the generating unit which was supplied by an American firm; and

(d) if so, the reaction of the Government?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BAIJ NATH KUREEL): (a) Yes Sir. There was a shut down on the second 140 MW generating unit at Dhuvaran Power Station on the 4th October, 1972.

(b) and (c) The unit had to be shut down due to a crack in the steam pipe leading to turbine causing leakage of steam.

(d) The firm have replaced the pipes, expediting replacements by air-lifting from abroad and are carrying out the repairs to fulfil their obligation under the warranty clause of the contract.

देश में तापीय विद्युत संयत्र

1433. श्री पंडरीनाथ सीताराम जी पाटिल : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में तापीय विद्युत संयत्र चलाने वाली कम्पनियों के क्या क्या नाम हैं ; और

(ख) क्या इन उपक्रमों तथा उनकी गतिविधियों पर निगाह रखने के सम्बन्ध में कोई प्रस्ताव सरकार के विचाराधीन है ?

t [THERMAL POWER PLANTS IN THE COUNTRY

1433. SHRI P. S. PATIL: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the names of the companies which are running Thermal Power Plants in the country; and

(b) whether there is any proposal under Government's consideration for keeping a watch on these undertak ings and their activities?]

सिंचाई और विद्युत मंत्री (श्री बैजनाथ कुरील) : (क) अपेक्षित जानकारी उपाबंध 1(A) और (B) में दी जाती है। [देखिये परिशिष्ट 82 अनुपत्र संख्या 62]

(ख) लाइसेंसधारियों के ताप-विद्युत संयंत्रों की प्रक्रिया की व्यवस्था राज्य सरकार द्वारा जारी किए गए लाइसेंसों और विद्युत-कानूनों में निहित प्रावधानों के अनुसार होती है। इन पर आवश्यक नियंत्रण और इनका पर्यवेक्षण संबधित राज्य विद्युत बोर्डों/राज्य सरकारों द्वारा अपने-अपने सीमा क्षेत्रों में किया जाता है।

t[THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BAIJ NATH KUREEL): (a) The required information is given in the Statements at Annexure 1(A) and 1(B). [See Appendix LXXXII, Annexure No. 62].

(b) The working of the thermal power plants of the licensees is governed by the licenses issued by the State Government and as provided for in the Electricity laws. The necessary control and supervision are being exercised by the concerned State Electricity Boards/State Governments in their respective jurisdictions].

लोक सभा और राज्य विधान सभाओं में सुरक्षित निर्वाचन क्षेत्रों का बदला जाना

1434. श्री सूरज प्रसाद : क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने किसी जिले में लोक सभा और विधान सभा के लिये सुरक्षित स्थानों को प्रत्येक 5 अथवा 10 वर्षों के पश्चात् किसी विशिष्ट निर्वाचन क्षेत्र से दूसरे निर्वाचन क्षेत्र में बदलने का निश्चय किया है ; और

(ख) यदि नहीं, तो उसके क्या कारण हैं ?

f[ ] English translation.